



2026:DHC:8431



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010102132025
+ **OMP (ENF.) (COMM.) 50/2025, EX.APPL.(OS) 362/2025 &**
EX.APPL.(OS) 1641/2025
ATTRI CONSTRUCTION CODecree Holder

Through: Mr. Raghav Kalra, Mr. Rohan
Taneja and Mr. Deepak Kumar
Chauhan, Advs.

versus

GOVERNMENT OF NCT OF DELHIJudgement Debtor
Through: Mr. Lalitaksh Joshi and Mr.
Keshav Poonia, Advs.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **28.09.2026**

1. It is borne out from the record that the amount stands deposited in OMP (COMM.) 418/2024 .

2. At this stage, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again as and when situation arises and after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899 and in line of the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

3. Leave and liberty as aforesaid, is granted.

4. The petition is, accordingly, dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 28, 2026/gunn

¹OMP (ENF.) (COMM.) 155/2026